

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 3 of 2012

Dated : 13th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Beverly Park II Condominium ... Appellant(s)

Versus

H.E.R.C. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Rashmi Virmani
Mr. Ashish Kothari

Counsel for the Respondent(s): Ms. Ruchi Gour Narula &
Ms. Shweta Mishra for DHVBNL

ORDER

We feel that the Appeal as against the Review Order passed on 30.09.2011 is not maintainable. So, the learned counsel for the Appellant seeks some time to verify the legal position.

Post the matter on **01.02.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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